

THE GAUHATI HIGH COURT AT GUWAHATI

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-70/1992/6422/A

From :- Shri Kaushik Kumar Sharma,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Dulal Mech,
Member, Motor Accident Claims Tribunal,
Goalpara.

Dated Guwahati the 1 November, 2019.

Sub: **Station Leave permission.**

Ref:- Your letter No. MACT/GLP/2019/667 dtd. 21.10.2019.

Sir,

With reference to the above, I am directed to inform you that, your prayer for headquarter leave permission, w.e.f. the evening of 25.10.2019 till the morning of 30.10.2019, has been accepted. But, it appears that 29.10.2019 is a working day in respect of sub ordinate Criminal Courts of Assam. As such, you have been granted casual leave on 29.10.2019. The District and Sessions Judge, Goalpara and in his absence, the next senior most Judicial officer at the station will be in charge of your Court and Office in your absence.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

6429
Memo NO.HC.VII-70/1992/64237A, dated 1.11.19

Copy to:

1. The District and Sessions Judge, Goalpara.
2. ✓ The Systems Analyst, gauhati High Court, Guwahati.

JT. REGISTRAR (VIGILANCE)

Rolan